

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR PRAVEEN KUMAR

Petition(s) for Special Leave to Appeal (C)

No(s). 32757/2009

M/S MEKASTER TELEMATICS LTD.

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUS.&INV.CORP.LD.&ORS.

Respondent(s)

(with appln. (s) for directions)

WITH

SLP(C) No. 25595/2011

(With Office Report)

Date : 12/12/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms.Rachna Gandhi, adv.
Mr. Rajesh Srivastava, Adv.Mr. Ranjan Kumar Pandey, Adv.
Mr.Aditya Dhar, adv.

For Respondent(s)

Ms.Neelam Sharma, adv.
Mr. Ajay Sharma, Adv.
Mr. Himanshu Shekhar, Adv.
Mr.Gudipati G.Kashyap, adv.
Mr. Ravindra Kumar, Adv.
Ms.Alka Singh, adv.
Mr.Anuvrat Sharma, adv.UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.32757/2009

Fresh steps for the service of notice by usual mode to the
unserved respondent Nos. 3 & 5 shall be taken by the Ld.counsel for
the petitioner within a period of three weeks.

Signature Not Verified

Digitally signed by

Sushma Kumari Bajaj

Date: 2014.12.16

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Reason:

Ld.counsel for the petitioner shall file the affidavi

proof of dasti service of notice already issued to the respondent
No.4 within a period of four weeks.

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ITEM NO.6

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Ld.counsel for the respondent No.6 is directed to file the
counter affidavit within a period four weeks.
List again on 26.02.2015.

(PRAVEEN KUMAR)
Registrar

SB